

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV – Special Bench

21. IA-1580/2024 in C.P.(IB)/1887(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 08.04.2024

NAME OF THE PARTIES: MS Precision Cut Industries
Vs.
MS Costra Advertising India Private Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Mr. Harsh Kesharia, Ld. Counsel for Applicant present (VC).
2. Ld. Counsel for the Liquidator submits that out of two machines, one machine has already been sold. Only one machine is left and is hopeful to sell and distribute the assets within next four months.
3. Having considered the submission made by the Counsel and the averment in the Application, this Bench grant six months' time from 04.02.2024 for completion of liquidation process. Accordingly, IA is **allowed** and disposed of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)